

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy
of order
dt. 13.3.2000
given to the
both counsels

Patu
16/3 Free copy
16/3 S.O.

MA. 306/2000 for
appropriate
orders. copy
served.

Dispose matter.

Patu
2/5

Bench

Free copy
of order
dt. 3.5.2000
given to the
counsel
both

Patu
4/5
Free copy
4/5 2000
S.O.

mentioned in para 3 of the MA No. 170/2000 that the applicants have already joined in the posts they have been promoted on adhoc basis. In view of the fact that the admitted position between parties that the applicants have been promoted in order dated 15.12.1999 whereas their juniors have been given adhoc promotion from 14.10.1999, this original Application is disposed of with a direction to the Respondents that the applicants should be given adhoc promotion to the post of SDE w. e. f. 14.10.1999.

With the above observations and directions, the original Application as well as MAS are disposed of. No costs.

(G. NARASIMHAM)
MEMBER (JUDICIAL)

Somnath Som
(SOMNATH SOM)
VICE-CHAIRMAN
13.3.2000

KNM/CM.

Order dated 3.5.2000

Heard Shri A. C. Mohanty, L. C. Counsel for the petitioner and Shri B. Das, L. C. A. S. C. on M.A. 306/2000 seeking correction of our order dated 13.3.2000 disposing of the O.A. It is submitted that in order dated 13.3.2000 promotion of the applicant to the post of S. D. E. has been mentioned as "ADHOC", but actually promotion is on officiating basis and therefore, the word 'adhoc' should be corrected as 'officiating'. Shri B. Das has no objection to this. In view of this it is ordered that the word "Adhoc" occurring in order dated 13.3.2000 should be stand corrected as "officiating".

M.A. 306/2000 is disposed of accordingly.

Handed over copies of orders to both sides.

Somnath Som
Vice-Chairman
3/5

Member (J)